

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 415 of 1993.

DATE OF DECISION 10.3.93

P. Raghavan P-illai \_\_\_\_\_ Applicant (s)

Mr. P. Siven Pillai \_\_\_\_\_ Advocate for the Applicant (s)

Versus

The Divl. Personnel Officer \_\_\_\_\_ Respondent (s)  
Southern Railway, Trivandrum and others

Mr. P. A. Mohammed \_\_\_\_\_ Advocate for the Respondent (s)

## CORAM :

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

## JUDGEMENT

(Hon'ble Mr. A. V. Haridasan, Judicial Member)

The applicant a retrenched casual labour has prayed for a direction for re-engagement along with his juniors and in preference to them. In fact the applicant was once offered re-engagement; but he failed to report according to him because he was laid up. In December, 1990 the applicant made a representation for re-engagement producing a certificate of fitness. He was not given any reply to that. Thereafter in November, 1992 the applicant has made another representation, copy of which is at Annexure A2. Finding no response to the representation, the applicant has filed this application on 26.2.93 under Section 19 of the Administrative Tribunals Act.

2. When the application came up for admission today, the learned counsel on either side agreed that the application can be disposed of at the admission stage itself with appropriate direction for disposal of the representation.

3. Accordingly we admit this application and dispose it of with a direction to the Ist respondent to consider the representation submitted by the applicant on 21.11.92 at Annexure.A2 in accordance with law and dispose it off with a speaking order within a period of two months from the date of communication of a copy of this judgment. A speaking order should be communicated to the applicant within the aforesaid period. In case the representation in original is not readily available with the Ist respondent we direct that Annexure.A2 should be disposed of on the above lines. There is no order as to costs.



(A.V. Haridasan)  
Judicial Member

  
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(S.P. Mukerji)  
Vice Chairman

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